IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDERABAD

ORIGINAL-APPLICATION-NO.561-OF-1996

DATE-OF-ORDER: -- 13th-June, - 1997

BETWEEN:

KVSL VARAKUMAR

.. APPLICANT

AND

- The General Manager, South Central Railway, Secunderabad,
- The Chief Personnel Officer, S.C.Railway, Secunderabad,
- 3. The Deputy Chief Mechanical Engineer, Guntupalli Wagon Workshop, S.C.Railway, Guntupalli, Krishna District.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr.P.KRISHNA REDDY

COUNSEL FOR THE RESPONDENTS: Mr.V.RAJESWARA RAO, ADDL.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

Heard Ms.Sarada for Mr.P.Krishna Reddy, learned counsel for the applicant and Shri V.Rajeswara Rao, learned standing counsel for the respondents

2. The applicant in this OA is the son of Shri K.Sambasiva Rao whose land to the extent of Ac.1-02 cents in R.S.No.201/2 situated in Elaprolu Village of

Ibrahimpatnam Mandal, Krishna District was acquired for construction of Wagon Repair Shop, Guntupalli. Award No.4/75 was passed on 20.3.75. The father of the applicant made representation seeking employment to him. That was disposed ef on 29.2.88 in letter No.P.137/Mech/WRS/RYPS/18 dated 4.4.81. Application seeking employment in Wagon Workshop, Guntupally was to be received on or before 31.3.81 and as the application of his father seeking employment was received after that date, that application was rejected. The applicant herein has not made any representation for employment to him against the land losery quota.

- 3. This OA is filed praying for a direction to the respondents to appoint the applicant in the Wagon Workshop, South Central Railway, Guntupally in any post for which he is eligible.
- A reply has been filed in this OA. The contention of the respondents in this OA is that applicant cannot now ask for employment against the land loser quota as the last date for submission employment had expired long back i.e, 31.3.81. However, I find in the direction given by this Tribunal in OA 841/88 that the Railways themselves have departed from the last date indicated by them in several cases. Hence it was directed in that OA to consider the case of the applicant the OA even though he had not submitted representation before the last date i.e, 31.3.81. In that view, the case of the present applicant also should be considered. But I find that the applicant has not made any

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representation for absorbing him against the land loser quota in the Railways so far. He has approached this Tribunal directly without approaching the respondent-authorities. Normally this Tribunal does not entertain such an application which is filed without approaching the departmental authorities. That approach is necessary in this case also.

- In view of what is stated above, the applicant may now, if so advised, file a representation to the competent authority for engaging against the land loser quota. If such a representation is received by that authority, the same should be disposed of in accordance with law expeditiously.
- 6. The OA is ordered accordingly. No order as to costs.

(R.RANGARAJAN)
MEMBER (ADMN.)

DATED: 13th-June, 1997 Dictated in the open court.

vsn

Avelleria (5)

Copy to:

- 1. The General Manager, South Central Railway, Secunderabad.
- 2 The Chief Personnel Officer, South Central Railway, Secunderabad
- 3. The Dy. Chief Mechanical Engineer, Guntupalli Wagom Workshop, South Central Railway, Guntupalli, Krishna District.
- 4. One copy to Mr.P. Kfishna Reddy, Advocate, CAT, Hyderabad
- 5. One copy to Mr.W. Rajeswara Rao, Addl.CGSC,CAT,Hydasabad.
- 6. One copy to D.R(&), CAT, Hyderabad.
- 7. One duplicate copy?

YLKR

The Text

TYPED BY COMPARED BY

CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIONE TRIBUNAL HYDERA BAD

THE HON BLE SHRI R.RANGARAJAN: M(A)

A ND

THE HON BLE SHRI B.S. JA I PARAMESHWAR: M

DATED

13/6/97

ORDER/JUDGEMENT

M.A./R.A/C.A.NO.

0.A.NO. 561/96

Admirected and Interim directions

Allowad

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissad for default

Ordered/Rejected.

No order as to costs.

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II Court.

नेन्द्रीय प्रमाधिनक व्यक्तिकरम Control Adminismotive Fribansi शिख्यां /DESP शिक्षा

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